Sub: Invoicing for Renewable Energy (RE) supplied: instructions regarding

1. This is in reference to the prevailing situation of lockdown in the country due to COVID-19.

2. Representations have been received in this Ministry from RE industry submitting that the present lockdown due to COVID-19 may lead to disruption in the normal process of invoicing for renewable energy supplied by various RE generating stations as providing physical copies of invoices after Joint Meter Reading (JMR) under the current situation may not be possible and requesting this Ministry for easing out the invoicing mechanism to ensure timely payments to RE generators.

3. The matter has been examined and after consideration of all factors, it has been decided that for the time period till which the lockdown due to COVID-19 persists, the billing/invoicing in respect of solar/wind/hybrid/small hydro/waste to energy/biomass power generating stations shall continue as follows:

   (a). Where billing is done through REA (Regional Energy Account)/ SEA (State Energy Account):
      (i). Invoices may be accepted over e-mail and due date may be calculated as per terms of PPA (waiving off hard copy submission only).

   (b). Where billing is done through JMR (Joint Meter Reading),
      (i). In the case where JMR is available, Invoices may be accepted over e-mail and due date may be calculated as per terms of PPA (waiving off hard copy submission only).
      (ii). In cases where JMR cannot be signed due to Lock Down, invoice generated by RE power developer based upon the meter reading (photographs of the meter reading/downloaded meter data to be enclosed) may be accepted. Alternately, DISCOMs may choose to pay on the basis of the invoice for the same month of the previous year, if it is lower. For newly commissioned projects, DISCOMs may choose to pay on the basis of the invoice of the previous month, if it is lower.

   (c). All the solar/wind/hybrid/small hydro/waste to energy/biomass power developers will be required to submit hard copies of invoices within 15 working days of the date declaring Lock Down period over for necessary adjustment, if any, from the subsequent bill.

4. This issues with the approval of Hon’ble Minister (NRE & Power).

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To:
1. Addl. Chief Secretaries/ Pr. Secretaries/ Secretaries of Power/ Energy / Renewable Energy Departments of Governments/ Administrations of all States/ UTs
2. Managing Directors of all DISCOMs
3. CMD, Solar Energy Corporation of India Limited (SECI)
4. CMD, NTPC Limited

Copy to: NIC, MNRE, for uploading on MNRE Website.
Copy for internal circulation to: PS to Hon’ble Minister/ Sr. PPS to Secretary/ Sr. PPS to JS (AKS)/ Sr. PPS to JS (BPY)/ Sr. PPS to JS (DDJ)/ Dir (RG)